

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT- II)**

**Item No. 229**  
**IB-598/ND/2022**  
**IA-2826/2024**

**IN THE MATTER OF:**

**Bhotika Trade & Services Pvt. Ltd. ... Applicant/Petitioner**

**Versus**

**Avinash EM Projects Pvt. Ltd ... Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 08.07.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ  
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Liquidator : Mr. Avinash EM Liquidator Manoj Kumar  
Anand, Adv. Dyuti Ghai**

**For the CD : Adv. Sanidhya Kumar**

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-2826/2024:** The IA has been preferred by the Liquidator for taking Preliminary Report on record.

**For the reasons stated therein, the IA is allowed** and the Preliminary Report is kept on record, subject to all just exceptions.

**Sd/-**

**(SUBRATA KUMAR DASH)  
MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)  
MEMBER (J)**